

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ), CHENNAI

ORIGINAL APPLICATION NO: 169 OF 2023(SZ)

Suo Moto : Applicants

Vs.

State of Kerala and others : Respondents

REPORT FILED BY THE 7TH RESPONDENT IN THE ABOVE CASE

I, Narayana Naik. V, S/o. Koraga Naik , aged 54 years, Secretary of the Mangalapady Grama Panchayat, residing at Bela, Kasargod District do solemnly affirm and state as follows:

1. I am the Secretary of the Mangalapady Grama Panchayat and I am aware of the facts affirmed by me in this report. I am swearing to this report based on the best of my knowledge, information and belief and facts revealed from the records. The report is filed as directed by this Honourable Tribunal.
2. The Grama Panchayat is collecting non-biodegradable waste from the houses and establishments through Haritha Karma Sena. The waste collected through Haritha Karma Sena is dumped in the Kubanoor wasteplant. Nearly 5 tons of legacy waste is dumped in the waste plant in the last 4 months. The Panchayat has executed an agreement with an agency named 'Greenworms Eco Solutions' dated 12/07/2024 to lift the legacy waste within a period of 2 weeks.

The remaining accumulated garbage dumped in the plant will be removed by implementing a Bio Mining Project with an estimated project cost of Rs.2,00,00,000/-. With this end in view after the floating of E-tender, the tenders submitted by M.C.Kutty is accepted and a letter of acceptance dated 10/07/2024 is forwarded to the successful tenderer. The successful tenderer is allowed a time of 28 working days from the date of issue of letter of acceptance to execute the work tendered. The Assistant Engineer, LSGD, Mangalapady Gram Panchayat, who is the Implementing Officer of the Bio Mining Project has informed the respondent that the Bio - mining work can be completed within a period of 6 months of commencement of the work. All earnest efforts will be made by this respondent to bring out a solution to this perennial problem.

3. Therefore, it is most respectfully prayed that this Honourable Tribunal accept this affidavit and pass necessary orders.

All the facts stated above are true and correct to the best of my knowledge and belief.

Dated this the 17th day of July, 2024.



[Handwritten signature]
 17/7/2024
 Deponent
Narayan Nalk. V
 PEN : 204122
 Secretary
 Mangalapady Grama Panchayat
 Mob : 9496049707

Solemnly affirmed and signed before me by the deponent, whom, I know, on this the 17th day of July, 2024 in my office at Mangalapady



[Handwritten signature]
 17/7/2024
ASSISTANT ENGINEER
 LSGD SECTION
 MANGALPADY

VERIFICATION

I, Narayana Naik. V, S/o Koraga Naik, aged 54 years, Secretary, Mangalapady Grama Panchayath, Uppala P.O., Kasaragod, Pin: 671 322, email ID: secmangalpadygp@gmail.com. The respondent No.7 herein, do hereby verify that the contents of the above paragraphs No.1 and 2, are true to the best of my knowledge are based on legal advice and that I have not suppressed any material fact.


Counsel for Respondent No.7
Dinesh Rao
18/07/2024

Date : 17.07.2024
Place: Mangalapady




Signature of Respondent No.7

Narayana Naik. V
PEN : 204122
Secretary
Mangalapady Grama Panchayath
Mob : 9496049707